CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION NO: 404/2001

MONDAY the 16th day of FEBRUARY 2004

CORAM: Hon'ble Shri A.K. Agarwal - Vice Chairman

<u> Hon'ble Shri S.G. Deshmukh - Member(J)</u>

H.D. Bhondave Residing at Post-Revet, Taluka - Haveli, Dist Thane.

...Applicant

By Advocate Shri V.D. Raut

V/s

- 1. The General Manager
 Ordnance Factory,
 Dehu Road, Pune.
- 2. The Secretary,
 Ordnance Factory Board,
 10-A, S.K. Bose Road, Calcutta.
- The Union of India through
 The General Manager,
 Ordnance Factory, Dehu Road, Pune. ... Respondents.

By Advocte Shri R.R. Shetty.

ORDER(ORAL)

{Per A.K. Agarwal, Vice Chairman}

The learned counsel for the applicant wanted to withdraw the OA as the matter is already pending before the Industrial Tribunal. He has also submitted that the matter can be disposed with liberty to file fresh OA in case the matter is disposed of by the Industrial Tribunal for want of jurisdiction.

- 2. The OA is disposed of as withdrawn with permission to file fresh OA, if the matter before the Industrial Tribunal is disposed of for want of jurisdiction only.
- 3. Copy of the order be given to the counsel for the

applicant.

(S.G. Deshmukh)
Member(J)

(A.K. Agarwal) Vice Chairman

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